

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

CP (IB) No. 38/95/HDB/ 2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mr. P V R Murthy in the matter of Abhirama Steels Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for the Petitioner/Creditor and also for the Personal Guarantor.

However, the record reveals that a memo filed by the Chief Manager, State Bank of India i.e., the Petitioner/Creditor stating that “*due to technical reasons*” the Petitioner Bank withdrawing the Company Petition, the same may be dismissed as withdrawn. The matter in fact stands adjourned to 30.07.2024. However, in view of the memo the matter Suo-moto advanced from 30.07.2024 to this date. Perused the memo. **The Company Petition is dismissed as withdrawn. No costs.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)